

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 121
Appeal No.-976/252/ND/2019

IN THE MATTER OF:

| | | |
|---|-----|------------|
| Income Tax Officer Ward 15(4) M/s LS Arts Pvt. Ltd. Vs | ... | Appellant |
| ROC & Others | ... | Respondent |

Order under Section 252.

Order delivered on 30.03.2021

Coram:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

| | |
|-------------------|--|
| For the Appellant | : Mr Puneet Rai Sr. St. Counsel Ms Adeeba Mujahid Jr. St. Counsel |
| For the ROC | : |

ORDER

Heard the submissions made by Learned Counsel for the appellant. Learned Counsel for the appellant is praying time for filing assessment order and demand notice. Learned Counsel for the appellant has submitted that ex-parte order against all the respondents except AROC has been passed.

Post this matter on 10.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
P.S.N PRASAD
MEMBER (J)